

National Company Law Tribunal

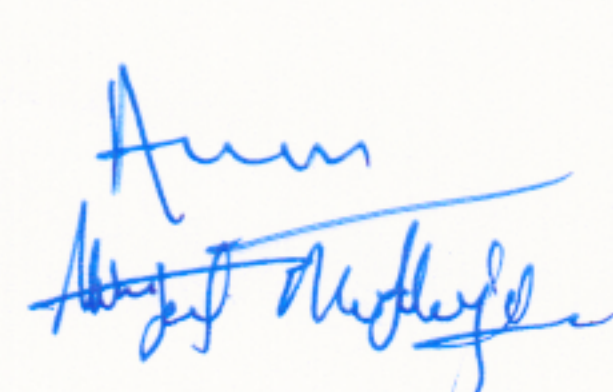
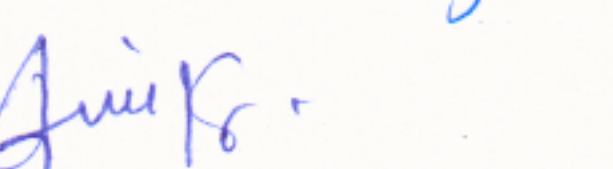

Allahabad Bench

CP NO. 29/ND/2009

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.10.2017

NAME OF THE COMPANY: J.B. Daryuka Pvt Ltd

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act of 1956

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Yogesh Jagia	Advocate	Petitioner	  
2.	Arun Saini	CA	- D-	
3	Abhijit Mukherjee	Advocate	-	
4-	Anil Kumar	PCS	Proxy for Respondents	

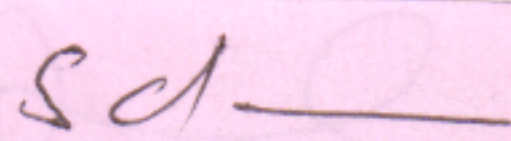
CP No. 29/ND/2009

Shri Yogesh Jagia for the petitioner along with Arun Saini and Abhijit Mukherjee. Shri Anil Kumar, proxy for the Respondent. Submission on the issue involved in the C.A.No.15/2016 are heard. During the course of hearing, it is brought to our notice that petitioner is contemplating and seeking for such liberty from this court to provide necessary clarification as earlier sought for by us as per its order dated 27.06.2017. Hence, He submits that the C.A. No.15/2017 to be restored for the purpose of hearing on its merits and a fresh disposal.

Having heard the counsel for the petitioner and PCS for Respondent, we are of the view such C.A. can be restored and further heard on merits provided such the requisite information/clarification to be submitted to this court within two weeks. Hence, a fresh liberty is granted. However, subject to appropriate order, direction that may be issued by the Hon'ble NCLAT in pending appeal preferred by the petitioner. It is also made clear that on furnishing of clarification (Submitted under Rule 41 of the Regulation), a copy thereof be provided to the PCS of the respondent company in advance and thereafter CA No.15/2016 may be deemed to be restored for the purpose of hearing on its merits.

The matter be listed on 20th November, 2017.

Dated:13.10.2017


H.P. Chaturvedi, Member (Judicial)

Typed by:
P.K. Jyoti